

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00431/2019
Chandigarh, this the 30th day of April, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

Paramjeet Kaur, W/o Sh. Karanjeet Singh, aged 48 years, Lady Hostel Warden, PGI, Sector 12, Chandigarh, now resident of House No. 31, Phase 3-B-1, S.A.S. Nagar Mohali, District Mohali (Punjab) – 160055.

....Applicant

(Present: Mr. P.M. Kansal, Advocate)

Versus

1. Union of India through the President, PGIMER, Sector 12, Chandigarh – 160012.
2. Director, PGIMER, Sector 12, Chandigarh – 160012.

Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Applicant, a Group B Officer, has impugned the order dated 29.03.2019 (Annexure A-1) whereby the applicant has been asked to deposit Rs.67736/-, wrongly paid to her towards B.Sc. allowance from 04.06.2008 to 31.12.2018.
2. We are not inclined to accept the prayer of the applicant. At this stage, learned counsel for the applicant submitted that the applicant has made a request to the respondents to recover the amount in installments vide letter dated 01.04.2019 (Annexure A-2), which is yet to be considered by them. He prayed that a direction be issued to the respondents to recover the amount in 10 equal installments.

3. Issue notice to the respondents.
4. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice.
5. Considering the above noted facts, we deem it appropriate to dispose of the O.A. with a direction to the respondents to recover the amount in ten equal installments. No costs.

(P. GOPINATH)
MEMBER (A)

'mw'

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 30.04.2019

